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16.04.2020
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Allowed

CRM 2961 of 2020
with
CRAN 1393 of 2020
(Via Video Conference)

In Re: - An application for bail under Section 439 of the Code of Criminal Procedure in connection with Hariharpara P.S. Case No.01 of 2018 dated 01.01.2018 under Sections 363/365/34/366A/376D of the Indian Penal Code read with Section 4 of the Protection of Children from Sexual Offences Act.

And

In the matter of: **Sopikul Sk @ Safikul Islam**

....Petitioner

Mr. Arnab Chatternee

...for the Petitioner

Mr. Saswata Gopal Mukherjee, Ld. P.P.,

Mr. N. Ahmed, Ld. A.P.P.,

Mr. P Ganguly

Mr. S. Ahmed

...for the State

The petitioners undertake to affirm and stamp the petition as per the Rules within 48 hours of resumption of normal functioning of the court. The petition is taken up through video conference on the basis of such undertaking.

The petitioner claims that though the alleged victim was a minor when the petitioner may have had a sexual relationship with her, the victim has now attained majority and the petitioner and the victim intend to get married in the immediate future.

On the basis of the above submission, the petitioner is granted bail, subject to the Investigating Officer satisfying himself upon conversing with the victim as to the victim's understanding of the situation. In the event the marriage does not take place within the next three months or there is any further complaint from the victim

against the petitioner within six months of marriage, the bail may be annulled.

Subject to the above, the petitioner will be released on bail upon furnishing a security of Rs.10,000/- (Rupees Ten Thousand only) and producing a personal release bond of equivalent value to the satisfaction of the appropriate court in Murshidabad.

CRM 2961 of 2020 and CRAN 1393 of 2020 are disposed of.

(Sanjib Banerjee, J.)

(Kausik Chanda, J.)